Aviation Security Force for airports

- 1117. DR. CHANDAN MITRA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government proposes to create a separate Aviation Security Force for security of all the airports across the country;
 - (b) if so, the details thereof along with reasons therefor,
- (c) whether the panel of consultants of International Civil Aviation Organisation (ICAO) to study the issue of command, control and effectiveness of Central Industrial Security Force (CISF) personnel in securing airports has submitted its recommendations;
 - (d) if so, the main recommendations thereof; and
- (e) the fresh steps taken by Government to ensure quality control of Aviation Security Group and effective implementation of oversight functions of Bureau of Civil Aviation Security?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. The Government proposes to create a dedicated Aviation Security Force under the Ministry of Civil Aviation, which after its creation will be put at the airports for exclusively performing the extremely technical tasks of Aviation Security.

- (c) and (d) Yes, Sir. The International Civil Aviation Organization (ICAO) panel submitted its report on 26th August, 2011 which has been accepted by the Government. The main recommendations of the panel are as under:—
 - (i) Restructuring of Bureau of Civil Aviation Security

- (ii) Creation of a dedicated Aviation Security Force (ASF).
- (iii) Identification of core and non-core functions of aviation security.
- (iv) Development of robust aviation security procedures.

Written Answers to

(e) Bureau of Civil Aviation Security (BCAS) conducts continuous audit of all security related agencies at the airports and imparts and regulates training in aviation security.

Financial losses suffered by Air India

1118. SHRI DILIPBHAI PANDYA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that pilots of Air India who were on strike for 57 days have called off their strike on the directions of High Court of Delhi;
 - (b) if so, what where their main demands:
- (c) whether it is also a fact that due to strike of pilots, Air India has suffered heavy losses and were forced to cancel many of its international flights; and
- (d) if so, the details of financial losses suffered by Air India during the strike of pilots?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Yes, Sir. The erstwhile Air India Pilots called off their agitation on 03.07.2012 after intervention of the Hon'ble High Court of Delhi.

- (b) The agitation by the erstwhile Air India Pilots was primarily against the decision of Air India to impart training on Boeing 787 aircraft to the pilots of the erstwhile Indian Airlines.
- (c) and (d) Air India was operating 46 international flights per day before the strike. Due to pilot agitation, Air India had to restructure its operations and in the interim schedule it operated 39 international flights per day. The quantum of loss of revenue suffered by Air India due to the pilot strike is approximately Rs. 600 crores.

Equity infusion in Air India

- 1119. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Air India is expected to get only 60 per cent of the promised equity infusion for first years;